

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Bhanu Bhushan, Member**
- 2. Shri R. Krishnamoorthy, Member**

Petition No. 108/2007

In the matter of

Petition under section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2004

And in the matter of

1. Tata Power Trading Company Ltd. Mumbai
 2. Vishwanath Sugars Ltd., Belgaum
- ..Petitioners**

Vs

1. Western Regional Load Dispatch Centre, Mumbai
 2. State Load Dispatch Centre, (Karnataka) Bangalore
 3. Karnataka Power Transmission Corporation Limited, Bangalore
 4. Hubli Electricity Supply Co. Limited, Hubli
- ... Respondents**

Petition No. 114/2007

In the matter of

Petition under section 79 of the Electricity Act, 2003 read with regulation 35 of the Central Electricity Regulatory Commission (Open Access in Inter-State Transmission) Regulations, 2004

And in the matter of

1. Ugar Sugar Works Ltd. Sangli
 2. Tata Power Co. Ltd., Mumbai
- ..Petitioners**

Vs

1. Karnataka Power Transmission Corporation Limited, Bangalore
 2. Hubli Electric Supply Company Ltd., Hubli
 3. Western Regional Load Dispatch Centre, Mumbai
 4. State Load Dispatch Centre, (Karnataka) Bangalore
- ..Respondents**

Petition No.116/2007

In the matter of

A petition under Section 79 of the Electricity Act, 2003 read with Regulation 35 of the Central Electricity Regulatory Commission (Open Access in inter-State Transmission) Regulations, 2004.

And in the matter of

1. Shree Doodhaganga Krishna Sahakari Sakkare Karkhane Niyamit, Chikodi
2. Tata Power Co. Ltd., Mumbai

...**Petitioners**

Vs

1. The Karnataka Power Transmission Corporation Ltd., Bangalore
2. Hubli Electric Supply Company Ltd., Hubli
3. Western Regional Load Dispatch Centre, Mumbai
4. State Load Dispatch Centre, Bangalore

....**Respondents**

ORDER

By order dated 29.10.2007 these petitions were listed for today (7.11.2007) to enable the parties to mutually resolve the matter amicably. However, based on a telephonic request received on 6.11.2007 from Shri M.G. Ramachandran, Advocate, representing Karnataka Power Transmission Corporation Ltd., Hubli Electric Supply Company Ltd. and Karnataka State Load Despatch Centre, these petitions have been adjourned to 20.11.2007 for further directions.

2. At the hearing on 23.10.2007, Shri Ramachandran, learned counsel had informed that open access had been granted provisionally to the petitioners in Petitions No.108/2007 and 114/2007 for a period upto 16.11.2007. Shri Ramachandran has confirmed that the petitioners would be granted provisional extension of open access till the next date of hearing. He also stated that the request of the petitioner in Petition No.116/2007 shall be considered in the light of our earlier orders dated 25.9.2007, 18.10.2007 and 29.10.2007.

3. List on 20.11.2007 as already decided.

Sd/-
(R. KRISHNAMOORTHY)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

New Delhi dated the 7th November 2007